

## Annexure-4

Name of the corporate debtor: Frost International Limited ; Date of commencement of CIRP: 09-02-2023 ; List of stakeholders as on: 12-09-2023

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?					
1	Frost Infrastructure and Energy Limited	23-Feb-23	604,247,370	-	Unsecured Loan	-	Yes	-	-	-	604,247,370	
2	Sunil Verma	23-Feb-23	1,915,683	-	Unsecured Loan	-	Yes	-	-	-	1,915,683	
3	Sunil Verma HUF	23-Feb-23	495,462	-	Unsecured Loan	-	Yes	-	-	-	495,462	
4	Rita Verma	23-Feb-23	168,045	-	Unsecured Loan	-	Yes	-	-	-	168,045	
5	Sunil Verma Family Welfare Trust	23-Feb-23	3,961,500	-	Unsecured Loan	-	Yes	-	-	-	3,961,500	
6	Uday Jayant Desai	23-Feb-23	47,524,879	-	Unsecured Loan	-	Yes	-	-	-	47,524,879	
7	Uday J. Desai HUF	23-Feb-23	338,930	-	Unsecured Loan	-	Yes	-	-	-	338,930	
8	Uday Desai Family Welfare Trust	23-Feb-23	5,061,500	-	Unsecured Loan	-	Yes	-	-	-	5,061,500	
9	Nipun Verma	23-Feb-23	3,284,711	-	Unsecured Loan	-	Yes	-	-	-	3,284,711	
10	Sujay U. Desai	23-Feb-23	4,326,138	-	Unsecured Loan	-	Yes	-	-	-	4,326,138	
11	Saral Verma	24-Feb-23	84,717	-	Unsecured Loan	-	Yes	-	-	-	84,717	
12	Olympic Oil Industries Limited	04-Mar-23	242,735,986	-	Unsecured Loan	-	Yes	-	-	-	242,735,986	
	<b>TOTAL</b>		<b>914,144,921</b>	-				-	-	-	<b>914,144,921</b>	

## Notes:

1 Acceptance of the claim is subject to receipt of certain documents /clarifications from the Financial Creditors in relation to interest, penal charges, agreements, contracts etc. The analysis and findings delineated in this report are specifically subject to information received upto 12-09-2023. The same may change subject to any material information received from the creditors affecting the claim amounts.

2 If any claim amounts undergo changes subsequent based on the additional information called for during the course of verification, the same would not be treated as negligence on the part of the RP undertaking this verification process.